



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ७६(३)]

सोमवार, नोव्हेंबर १९, २०१८/कार्तिक २८, शके १९४०

[पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक १४७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Animal and Fishery Sciences University (Amendment) Bill, 2018. (L. A. Bill No. LXV of 2018), introduced in the Maharashtra Legislative Assembly on the 19th November 2018, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. LXV OF 2018.

A BILL

*further to amend the Maharashtra Animal and Fishery
Sciences University Act, 1998.*

WHEREAS it is expedient further to amend the Maharashtra Animal and Fishery Sciences University Act, 1998, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Animal and Fishery Sciences University (Amendment) Act, 2018.

Short title
and
commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(१)

Amendment
of FIRST
SCHEDULE
to Mah. XVII
of 1998.

2. In FIRST SCHEDULE appended to the Maharashtra Animal and Fishery Sciences University Act, 1998, under the heading “ (A) Colleges ”, for entry (1), the following shall be substituted, namely :—

Mah.
XVII of
1998.

“ (1) The Mumbai Veterinary College, Mumbai. ”.

STATEMENT OF OBJECTS AND REASONS

The Bombay Veterinary College (BVC) was established on the 2nd August 1886 to impart scientific and technical education in the field of veterinary and animal sciences through English language. The Veterinary College is renowned as one of the premier teaching and research institute in the field of veterinary and animal sciences. Since, the college was established in the British era when 'Mumbai' was known as 'Bombay', the said college is known as Bombay Veterinary College.

2. After enactment of the Maharashtra Animal and Fishery Sciences University Act, 1998 (Mah. XVII of 1998) the said college is a constituent college of the University under the said Act.

3. Considering the persistent demands to rename the "Bombay Veterinary College, Mumbai" as the "Mumbai Veterinary College, Mumbai" it is expedient to rename the "Bombay Veterinary College, Mumbai" as the "Mumbai Veterinary College, Mumbai" by amending the First Schedule to the said Act, for the purpose.

4. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 14th November, 2018.

MAHADEV JANKAR,
Minister for Animal Husbandry,
Dairy Development and Fisheries.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 1 (2).—Under this clause, power is taken to the State Government to bring the Act into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.